

**HIGH COURT OF JAMMU AND KASHMIR**  
(Office of the Registrar Vigilance at Jammu)

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**CIRCULAR**

No: 48

Date: 20/3/2017

During the surprise inspection of some Subordinate Courts, it was observed that Presiding Officers of these Courts are not taking serious enough efforts to dispose of over ten years old cases though a large number of such cases are pending before these Courts.

Circular No. 19 dated 16.12.2015 and circular No. 2 dated 20.02.2015 of Hon'ble High Court of Jammu and Kashmir provide that cases pending for ten years or more than ten years should be listed and heard on fast track basis.

Therefore, all the Judicial Officers are, impressed upon to ensure strict implementation of aforementioned circulars and take necessary steps for listing and hearing of cases pending for ten years or more than ten years on fast track basis. All Pr. District and Sessions Judges shall monitor the implementation of this circular within their respective districts.

By order

(Sanjay Dhar)  
Registrar Vigilance

No: 33043-46/RV

Date: 20/3/17

**Copy of the above forwarded to:**

1. Pr. Secretary to Hon'ble the Chief Justice, High Court of J&K, for information of Hon'ble the Acting Chief Justice.
2. Registrar General, High Court of J&K, Jammu.
3. All Pr. District and Sessions Judges for information and necessary action with the request to circulate the same amongst all the Courts in their respective districts for its strict implementation.
4. I/C NIC for uploading in High Court Website.

Registrar Vigilance

**HIGH COURT OF JAMMU AND KASHMIR**  
(Office of the Registrar Vigilance at Jammu)

**CIRCULAR**

No: 47

Date: 20/3/2017

During the surprise inspection of some Subordinate Courts, it was found that disposed of civil and criminal files have not been deposited in record room for the past several months which is a flagrant breach of Rule 21 of Rules framed by the High Court for regulating the procedure in the courts of Jammu and Kashmir State.

Therefore, all the Presiding Officers of the Courts of the State are impressed upon to ensure regular deposition of disposed of civil and criminal files in their respective record rooms with promptitude. All the Principal District and Sessions Judges shall monitor the implementation of this circular and submit their report to this office.

By order

(Sanjay Dhar)  
Registrar Vigilance

No: 33039-42/R.V

Date: 20/3/2017

**Copy of the above forwarded to:**

1. Pr. Secretary to Hon'ble the Chief Justice, High Court of J&K, for information of Hon'ble the Acting Chief Justice.
2. Registrar General, High Court of J&K, Jammu.
3. All Pr. District and Sessions Judges for information and necessary action with the request to circulate the same amongst all the Courts in their respective districts for its strict implementation.
4. I/C NIC for uploading in High Court Website.

Registrar Vigilance

**HIGH COURT OF JAMMU AND KASHMIR**  
(Office of the Registrar Vigilance at Jammu)

**CIRCULAR**

No: 49

Date: 20/3/2017

During the surprise inspection of some Sub-Registrars, it has been noticed that Sub-Registrars do not maintain record in terms of circular No.2 dated 31.08.2013 issued by this office with a view to stop misuse/reuse of stamp papers.

It has also been observed that Sub-Registrars invariably do not authenticate the filing of annexures to the true copies of instruments by appending their seal and initials in terms of Section 61 of Registration Act.

It has further been observed that Rule 63 of Registration Rules governing the return of registered documents to the parties is being observed in breach by the Sub-Registrars.

Therefore, all the Sub-Registrars of the State are impressed upon to strictly follow circular No.2 dated 31.08.2013 as well as Rules 61 and 63 of the Rules framed under Registration Act while discharging their functions. All the Principal District and Sessions Judges shall monitor the implementation of this circular and submit their report to this office.

By order

(Sanjay Dhar)  
Registrar Vigilance

No: 33047-50/R.V

Date: 20/3/2017

Copy of the above forwarded to:

1. Pr. Secretary to Hon'ble the Chief Justice, High Court of J&K, for information of Hon'ble the Acting Chief Justice.
2. Registrar General, High Court of J&K, Jammu.
3. All Pr. District and Sessions Judges for information and necessary action with the request to circulate the same amongst all the Sub-Registrars in their respective districts for its strict implementation.
4. I/C NIC for uploading on High Court Website.

Registrar Vigilance